

FIR No. : 07/2021

PS : Bhajanpura

U/s : 25/54/59 Arms Act

Bail application of Nazbul Hassan @ Jaigam

22.01.2021

**Vide this order, I shall dispose off the bail application U/s 437**

**Cr.P.C. moved on behalf of applicant/accused Nazbul Hassan @ Jaigam.**

Pr. : Ms. Vineeta, Counsel for accused.

Reply filed by IO.

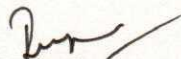
Ld. Counsel for the applicant / accused submits that applicant is in JC since 05.01.2021 and he has been falsely implicated in the present case. He is under the apprehension of being infected by Covid 19 in the congested premises of jail. He shall join the investigation as and when required. Bail has been prayed on these grounds.

In his reply, IO has opposed the bail.

Considering the nature of allegations against the accused and his previous involvement in a number of cases of similar nature, this court is not inclined to grant bail to the accused.

Bail application is dismissed accordingly.

Copy be given dasti to the Counsel for applicant.

  
(Rupinder Singh Dhiman)  
MM-01/NE/KKD/22.01.2021

**E. FIR No. : 31830/2020**

**PS : Bhajanpura**

**U/s : 379/411/34 IPC**

**Bail application of applicant/accused Shadab**

22.01.2021

**Vide this order, I shall dispose off the bail application U/s 437 Cr.P.C. moved on behalf of applicant/accused Shadab.**

Pr. : Ms. Mohini, Counsel for the applicant.

Reply filed by IO.

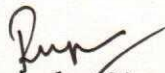
Ld. Counsel for the applicant / accused submits that applicant is in JC since 11.12.2020 and he has been falsely implicated in the present case. He is innocent and is the sole bread earner of his family. Nothing incriminating has been recovered from him. Bail has been prayed on these grounds.

In his reply, IO has opposed the bail.

Considering the fact that accused is in JC since 12.12.2020 and investigation is complete, applicant accused is admitted to bail on his furnishing a personal bond in the sum of Rs. 10,000/- with one surety in the like amount.

Bail application is disposed off accordingly.

Copy be sent to the Jail Superintendent.

  
(Rupinder Singh Dhiman)  
MM-01/NE/KKD/22.01.2021

**FIR No. :18/18**  
**PS : Bhajanpura**  
**State Vs. Shiv Kumar Sharma**  
**Vehicle No. : DL-1Q-1173**

22.01.2021

**The present is an application for release of permit of aforesaid vehicle.**

Pr. : Shri Kapil Kumar, Counsel for applicant.

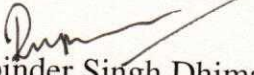
An application for release of permit of vehicle bearing no. DL-1Q-1173 is already filed by the applicant.

Report of I.O. is received. Submissions heard and report perused.

In these circumstances, the aforesaid permit of vehicle bearing no. DL-1Q-1173 be released to the owner subject to the following conditions:

1. Permit in question be released to its owner only subject to furnishing of bond in the sum of Rs. 50,000/- (Rupees Fifty Thousand only) to the satisfaction of the concerned SHO/IO;
2. After the renewal of the permit, the same be deposited with the IO before the next date of hearing i.e. 15.07.2021 who shall file a compliance report in this respect and thereafter, the renewed permit be taken on record.
3. IO shall take the coloured photographs/photocopy of the said permit from different sides;
4. The photographs/photocopy should be attested and counter signed by the complainant, accused and the owner;
5. The expenses for photography, videography etc. and the valuation shall be done at the expenses of the rightful owner.
6. IO shall keep on record the photocopy/permit of the vehicle.

Copy of this order be given dasti to the applicant and SHO for compliance.

  
(Rupinder Singh Dhiman)  
MM-01/NE/KKD/22.01.2021